

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCHES: 5SMC6: NEW DELHI
BEFORE SHRI R.S. SYAL, VICE PRESIDENT

ITA No.726/Del/2018
Assessment Year: 2013-14

Sh. Deepak Bansal,
Prop. M/s Sanghi Trading
Co. Delhi-110006

Vs. ITO, Ward-46(1),
New Delhi

PAN: AOOPB0157K

(Appellant)

(Respondent)

Assessee By : Sh. Gurjeet Singh, Adv
Department By : Sh. B.R. Mishra, Sr. DR

Date of Hearing : 21.06.2018
Date of Pronouncement : 22.06.2018

ORDER

PER R.S. SYAL, VP:

This appeal by the assessee is directed against the *ex parte* order passed by the learned CIT(A)-16, New Delhi on 30.11.2017 in relation to assessment year 2013-14.

2. I have heard both the sides and perused the relevant material on record. It is observed that the learned CIT(A) passed an *ex parte* order *qua* the

assessee because of non appearance. The learned AR explained the reasons for such non-appearance, with which I am satisfied. I, therefore, set aside the impugned order and remit the matter back to the file of the learned first Appellate Authority for deciding the appeal afresh as per law after allowing a reasonable opportunity of hearing to the assessee.

3. In the result, the appeal of the assessee is allowed for statistical purposes.

The order pronounced in the open court on 22nd June, 2018.

Sd/-
[R.S. SYAL]
VICE PRESIDENT

Dated, 22nd June, 2018.

SH

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT (A)
5. DR, ITAT

AR, ITAT, NEW DELHI.

		Date	Initial
1.	Date of dictation	21.6.2018	PS
2.	Date on which the typed draft is placed before the dictating Member	21.6.2018	PS
3.	Date on which the typed draft is placed before the Other Member		JM/AM
4.	Date on which the approved draft comes to the Sr. P.S. / P.S.		JM/AM
5.	Date on which the fair order is placed before the Dictating Member for pronouncement		PS/PS
6.	Date on which the fair order comes back to the Sr. P.S. / P.S.		PS
7.	Date on which the final order is uploaded on the website of ITAT		PS
8.	Date on which the file goes to the Bench Clerk		
9.	Date on which the file goes to the Head Clerk		
10.	The date on which the file goes to the Assistant Registrar for signature on the order		
11.	Date of dispatch of the Order		

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